

ITEM NO.4 Court 10 (Video Conferencing) SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 36767/2016

(Arising out of impugned final judgment and order dated 20-08-2016 in WC No. 15151/2015 passed by the High Court Of Judicature At Allahabad)

ANAPURNA JAISWAL Petitioner(s)

VERSUS

INDIAN OIL CORPORATION LTD. AND ORS. Respondent(s)

(and IA No.3595/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.3598/2018-EXEMPTION FROM FILING O.T. and IA No.25941/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.25942/2018-EXEMPTION FROM FILING O.T.)

Date : 30-09-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Ms. Kamini Jaiswal, Adv.
Mr. Rohit Kumar Singh, AOR
Ms. Rani Mishra, Adv.

For Respondent(s) Mrs. Priya Puri, AOR
Mrs. Rashmi Sachdeva, Adv.
Mr. Yati Sharma, Adv.
Mr. Ranjay Dubey, Adv.
Mrs. Smriti Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is dismissed in terms of the Signed Reportable Judgment.

Pending application(s), if any, stand disposed of.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER

(Signed Reportable Judgment is placed on the file)